

increases were inevitable due to increase in the world prices of paraffin wax and of crude oil.

(c) Only the absolutely minimum increases were allowed.

Attacks on journalists and press property

2305. SHRI SONTOSH MOHAN DEV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that recently there has been increasing incidents of attacks on journalists and press property;

(b) if so, the details of such incidents during the last one year; and

(c) the steps proposed to be taken to curb these incidents and make news papers safe and free from these attacks?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). There have been occasional reports of alleged attacks on journalists and Press Property. It may not, however, be correct to say that such incidents are on the increase.

(c) The existing laws of the land are adequate to protect the life and property of journalists and other citizens alike. No special provision for the journalists or the Press as a category is considered to be necessary.

Outstandings of Coal Companies against State Electricity Boards

2306. SHRI SAMAR MUKHERJEE: Will the Minister of ENERGY be pleased to state the total outstandings of the coal companies against the State Electricity Boards State-wise, separately?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): The total outstandings of the coal companies

under Coal India Ltd., against the State Electricity Boards, Statewise as on 30th June 1981 is given below:

State	Outstandings (Rs. in lakhs)
Bihar	379
U. P.	1977
Orissa	126
Punjab	3
Tamil Nadu	17
Haryana	13
Maharashtra	1060
Gujarat	209
Madhya Pradesh	455
West Bengal	222
	4461

Besides the above there are outstandings against power stations, which do not come under State Electricity Boards, like DESU, Badarpur, Durgapur Projects, Damodar Valley Corporation, Calcutta Electric Supply Corporation etc., for a total amount of Rs. 3072 lakhs. Total outstandings against State Electricity Boards/power stations etc., thus work out to Rs. 7533 lakhs.

Supply of petrol/gas to States

2307. SHRI ANANDA PATHAK: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government do not make supply of petrol and gas to the States on the basis of their quota;

(b) if the supply is on the basis of quota, the details of yearly quota prescribed for the States of West Bengal, Kerala and Tripura and